

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH : ALLAHABAD**

C/MISC/70377/2018

C/71171/2018-CU[DB]

(Arising out of Order-in-Appeal No.359-CUS/APPL/LKO/2018 dated 09.07.2018 passed by Commissioner(Appeals), GST & Central Excise, Lucknow.)

Commissioner of Customs, Lucknow

...APPELLANT(S)

VERSUS

M/s. Akash Trading Co.

RESPONDENT (S)

APPEARANCE

Shri Shiv Pratap Singh (Dy.Commr.) (A.R.) for the Revenue
Shri Tanmoy Sadh (Advocate) for the Respondent

CORAM:

MRS. ARCHANA WADHWA, HON'BLE MEMBER(JUDICIAL)
SHRI ANIL G. SHAKKARWAR, HON'BLE MEMBER(TECHNICAL)

DATE OF HEARING/DATE OF DECISION 15.01.2019

FINAL ORDER NO.70063/2019

Per ANIL G. SHAKKARWAR :

Heard on application for stay of operation of impugned order.

2. After hearing both sides, both sides agreed that the appeal is covered by Litigation Policy. Therefore the application has become infructuous. The same is dismissed as infructuous.

Appeal is dismissed under Litigation Policy.

(Dictated and pronounced in the open Court.)

SD/
(ARCHANA WADHWA)
MEMBER (JUDICIAL)

SD/
(ANIL G. SHAKKARWAR)
MEMBER(TECHNICAL)

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